



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 632 of 2004
Applicant (s) Kumud Mitra & ors Respondent (s) Union of Andhra
Advocate for Applicant (s) M. B. B. Mohanty Advocate for Respondent(s) Mr. B. Dash
S. K. Jena

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>210 of No 501 = filed.</u> <u>For Registratio.</u> <u>on memo.</u></p> <p><u>dh</u> <u>30/9/04</u></p> <p><u>dh</u> <u>30.09.04</u></p> <p><u>dh</u> <u>30/9/04</u></p> <p><u>Registrar</u></p>	<p>REGISTER</p> <p><u>dh</u> <u>30/9/04</u> Registrar</p> <p><u>Order dated : 2.2.05</u></p> <p>Heard Mr. B. B. Mohanty, Ld. Counsel appearing for the Applicants and Mr. B. Das, Ld. Additional Standing Counsel; on whom a copy of this O.A. had already been served.</p> <p>On being mentioned by the Ld. Counsel for the Applicants this matter has taken up.</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission & Stay
with MA 751/2004 for
prosecution the case Diously.

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2/2/05

Copies 2 final
order handed over
to both counsels.

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In course of hearing, the Applicant has prayed to withdraw this O.A. which is hereby allowed. Liberty is hereby, however, granted to the Applicants to approach this Tribunal as and when they shall feel aggrieved by any of the apprehended action from the Respondents.

This case is accordingly disposed of.

Send copies of this order to the Respondents alongwith copies of the O.A. and free copies of this order be handed over to the Ld. Counsel appearing for both the parties.

MEMBER (J)

